GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:283 ANSWERED ON:25.11.2014 CONSUMER REDRESSAL MECHANISM Charitra Shri Ram

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to reorganise consumer redressal mechanism as an authority to cut the undue delay faced by consumers in consumer courts;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring amendments in the Consumer Protection Act; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

- (a) & (b): No, Madam. There is no proposal to reorganise the existing three tier quasi judicial consumer redressal mechanism into an authority.
- (c) & (d): Yes, Madam. The Government proposes to amend the Consumer Protection Act, 1986 comprehensively for effective, speedy and simple redressal of consumer grievances.